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CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. O.A. 356 of 2013

Date of order : 9.2.2016

Present: Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

TAPAN KR. MONDAL

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. A.K. Bairagi, Counsel

For the Respondents : Mr. S.K. Das, Counsel

O R D E R (Oral)

Justice Vishnu Chandra Gupta, Judicial Member:

The controversy in O.A. No.356 of 2013 is altogether different, hence O.A. No. 789 of 2013 is delinked from this file.

2. Heard Ld. Counsel for the applicant and the Ld. Counsel appearing on behalf of the respondents.
3. Today the answer sheets of the applicant as well as the four candidates who were said to have been selected by the applicant are placed on record by Ld. Counsel for the respondents for perusal of this Tribunal. On perusal of this answer sheets reveal that the petitioner, Tapan Pradhan secured 26 marks, Saukat Ali Mallick secured 30 marks and Jagannath Mondal secured 38 marks. Saukat Ali Mallick and Jagannath Mondal are unreserved candidates though Tapan Pradhan is a Scheduled Caste candidate. All the four candidates Kamala Kanta Bagdi, Saraf Khan, Rakesh Sk. and Banamali Pradhan the name of which was furnished by the Ld. Counsel for the petitioner and said to have been selected obtained 38 marks, 48 marks, 50 marks and 46 marks respectively. The minimum marks will be 40% for general candidate and for 30% for SC/ST/OBC candidate as contained in para 7.4 of 95(8)/205. This clearly demonstrates that petitioners have



not secured the required marks. Hence, the petition sans merit.

4. The papers furnished for perusal of this Tribunal by the respondents is returned to the respondents.

5. The O.A. is thus dismissed. There shall be no orders as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP